

Government of Jammu and Kashmir
Department of Law, Justice and Parliamentary Affairs
Civil Secretariat
Srinagar/Jammu

Subject:-Litigation Reforms and effective monitoring of Litigation in Union territory of Jammu and Kashmir-Appointment of Officer In charge(OIC) Litigation.

GOVERNMENT ORDER NO:- 9473-JK (LD) of 2024

DATED:- 31 - 05 - 2024

Sanction is hereby accorded to the appointment of Mr. Tarooq Ahmad, Administrative Officer, Directorate of Hospitality and Protocol J&K as Officer In charge (OIC) Litigation for the cases mentioned in annexure to this Government Order including Contempt Petition, if any, pending before Hon'ble High Court of J&K and Ladakh/Central Administrative Tribunal or any other forum.

The terms and conditions of appointment of the OIC shall be governed by the provisions of Government Order No.1673-JK(LD) of 2021 dated 24.03.2021.

By order of Government of Jammu and Kashmir.

Sd/-

(Achal Sethi)

Secretary to Government,

Dated:- 31 - 05 - 2024

No:-LAW-OIC/5/2024

Copy to the:-

1. Learned Advocate General, J&K.
2. Principal Secretary to Hon'ble Lieutenant Governor, Raj Bhawan.
3. Joint Secretary(J&K), Ministry of Home Affairs, Government of India.
4. Commissioner Secretary to Government, Hospitality and Protocol Department.
5. Registrar General, High Court of J&K and Ladakh, Jammu/Srinagar.
6. Principal Secretary to Hon'ble Chief Justice, High Court of J&K and Ladakh.
7. Director Litigation , Srinagar/ Jammu.
8. Law Officer concerned
9. Officer In Charge Litigation(OIC).
10. Private Secretary to Chief Secretary for information of Chief Secretary.
11. Private Secretary to Secretary Law.
12. Incharge Website.
13. Government Order file.
14. Concerned file.

(Reyaz Ali Bhat)

Assistant Legal Remembrancer

Annexure to the Government Order No. 9473-JK(LD) of 2024 dated 31.05.2024

S.No	Name of the case Case Type
1	SWP No. 225/2014 CMA No. 348/204 Ramesh Kumar Bhat Vs State and Ors
2	OWP NO. 48/2017 M/s Haji Ghulam Rasool Sheikh Vs State and Ors
3	SWP No. 1887/2017 Vikrant Sharma Vs State and Ors
4	Civil Suit 1710/2020 M/s Habsun Residency Road Srinagar Vs State & Ors
5	Arbitration petition No. p42/2022 filed by Amarnath Charanji Lal and Os New Delhi Contractors for construction of Convention Centre Jammu Vs Director Hospitality and Protocol of J&K in Hon'ble high Court at Jammu

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